

GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT

From
Sri Ketan Garg, I.A.S.,
Collector & District Magistrate (FAC),
Ananthapuramu

To
The Registrar General,
National Green Tribunal
Principal Bench,
New Delhi.

// BY RPAD//

Rc.No.DT (LC)/148/2023, dated: - 02-2023

Sir,

Sub:- National Green Tribunal – Principal Bench, New Delhi –
O.A.No.768/2022 – Filed by Sir J.C.Prabhakar Reddy, ex-MLA,
Tadipatri Municipality, Andhra Pradesh - Regarding Obstructing
Sewage treatment plant restoration works and polluting of drinking
water - Orders passed on 04.01.2023 – Constitution of Joint
Committee -Joint Inspection conducted – Detailed report submitted
- Regarding.

Read:-1. Orders passed by National Green Tribunal, Principal Bench, New
Delhi in OA.No.768/2022 , Dated: 04.01.2023.
2. This Office Progs.Rc. DT(LC)148/2023 Dated 12.01.2023.
3. Revenue Divisional Officer, Ananthapuramu Rc.D2/79/2023
Dated 29.01.2023.

& & &

Kind attention is invited to the references cited.

It is submitted that in the reference 1st cited , the Hon'ble National Green
Tribunal, Principal Bench, New Delhi has passed order on 04.01.2023, in
O.A.No.768/2022 as follows:

ORDER:

1. This original application under Section 14 and 15 of National
Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has
been registered on a letter petition dated.11.06.2022 received from Shri
Prabhakar Reddy, ex-MLA, Tadipatri Municipal Council, Tadipatri, Andhra
Pradesh.

2. The grievance is that there exist a STP which is not being
properly maintained and there is some breakage/damage to the pipes of
STP. On account thereof, the sewage is running outside. No repair has

been made and instead the person responsible for management of STP is allowing sewage to be discharged in river Penna.

3. In our view, the matter, at the first instance, may be examined by a joint Committee comprising State PCB and District Magistrate, Ananthapuramu and if it finds any violation in maintenance of STP and discharge of sewage in river Penna, appropriate remedial action shall be taken in accordance with law within two months. District Magistrate, Ananthapuramu will be the nodal agency for coordination and compliance. The report may be filed to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If necessary, the Registrar General may place the matter before the Tribunal for appropriate further order.

4. With these directions, the application is disposed of.

5. A copy of this order be forwarded to Stage PCB and District Magistrate, Ananthapuramu by e-mail for compliance.”

In this connection, it is submitted that on perusal of the Petition dated **11.06.2022**, filed by Sri J.C.Prabhakar Reddy, Chairperson & ex- MLA, Tadipatri, it is revealed that in the petition, it is contended that the Tadipatri Municipality has underground drainage system in the entire Municipal region. And that they had built 2 sewage treatment plants to filter drainage water coming from underground drainage. Due to lack of maintenance of the STP-1 pipes got damaged and appropriate contractor diverted the water into Penna River to repair STP-I, but he didn't continue the restoration work. The Penna River is major water resource to Tadipatri Municipal area consisting of 13 water bores to supply water to Tadipatri town people. But due to damage of pipes at STP-I contractor diverted drain into the river that created a little mud pond, cause of this pond water sinking into the earth and polluting drinking water, which is supplied to public. Hence, as Municipal Chairman, he had initiated restoring work at STP I, with his own funds for sake of people welfare. But, he got protest from the Local MLA and the followers of the Local MLA attacked the workers and councilor who were working and supervising at STP I and obstructed the work. And that presently, the work is stopped and if the work is

not completed, the people will face severe health issues. Finally, Sri J.C.Prabhakar Reddy, Chairperson & ex- MLA, Tadipatri has requested the Hon'ble National Green Tribunal, New Delhi to get involved into the matter and resume the work as soon as possible for the sake for Tadipatri Public.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi in orders dated 04.01.2023, has ordered that the matter may be examined by a Joint Committee comprising State PCB and District Magistrate, Ananthapuramu and if it finds any violation in maintenance of STP and discharge of sewage in river Penna, appropriate remedial action shall be taken in accordance with law within two months. District Magistrate, Ananthapuramu will be the nodal agency for coordination and compliance. The report may be filed to the Registrar General of this Tribunal by e-mail.

Accordingly, orders were issued vide this office Progs.DT(LC)148/2023 Dated 12.01.2023, duly constituting a JOINT COMMITTEE, comprising the following officials, with directions to conduct **JOINT INSPECTION** and verify specifically if any violation in maintenance of STP and discharge of sewage in River Penna is found, so as to enable to take up appropriate remedial action in accordance with law;

- i) Executive Engineer, Pollution Control Board, Ananthapuramu
- ii) Superintendent Engineer, RWS & S, Ananthapuramu
- iii) Executive Engineer, Public Health, Ananthapuramu
- iv) Revenue Divisional Officer, Ananthapuramu
- v) Tahsildar, Tadipatri
- vi) Municipal Commissioner, Tadipatri.

21. In this connection, it is submitted that, in the reference 3rd cited, the Revenue Divisional Officer, Ananthapuramu has submitted Joint Inspection report stating that as per the instructions, the Joint Committee comprising of the following officers inspected the Sewage Treatment Plant of Tadipatri Municipality at CPI Colony, Nandyala Road, Gannevaripalli, Tadipatri and its surrounding area **on 20.01.2023;**

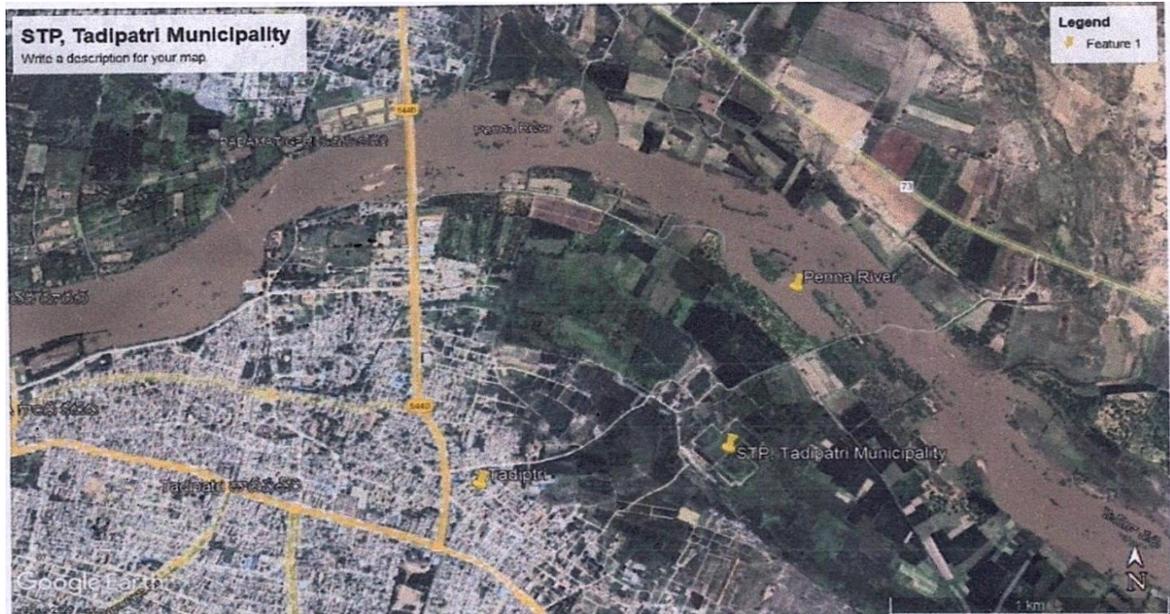
- i) Sri G.R.Madhusudhan, Revenue Divisional Officer, Ananthapuramu.

- ii) Sri Ehsan Basha, Superintendent Engineer, RWS & S, Ananthapuramu.
- iii) Sri Sathish Reddy, Executive Engineer, Public Health, Ananthapuramu.
- iv) Sri MBS Shankara Rao, Environmental Engineer, APPCB,
Ananthapuramu.
- v) Sri C.Munivelu, Tahsildar, Tadipatri.
- vi) Sri Bademalki Jabbar Maith, Municipal Commissioner, Tadipatri
Municipality.

The Revenue Divisional Officer, Ananthapuramu has further reported that the details of the observations of the committee are as follows:

- Tadipatri Municipality is a Special Grade Municipality located on the right bank of River Penna with a population of 1.32,000 members having an extent of 7.49 Sq.Kms. The Tadipatri Municipality is providing water supply of about 16.2 MLD to the entire Town having 3 Nos of Zones connected to 2 Nos. of Sewage Treatment Plants for the treatment of the entire domestic wastewater generated from the Town.
- The Underground drainage system of Zone -1 & Zone -3 of the Town are being connected to the STP-1 of capacity of 8.0 MLD at CPI Colony, Nandyala Road, Gannevaripalli, Tadipatri and the underground drainage system Zone -2 is being connected to the STP-2 of capacity 3.5 MLD at Gannevaripalli Colony, Tadipatri.
- The Tadipatri Municipality constructed and commissioned the STP-1 and STP-2 in the year, 2010 and it is regularly operating the same for the treatment of the Domestic wastewater generated from the Town.
- The STP-1 is about 5 Kms away from the Town and the Sewage from the Town is flowing by gravity to the STP-1 at CPI Colony, Nandyala Road, Gannevaripalli, Tadipatri. The STP-1 is surrounded by **EAST**- Agricultural lands, **WEST** – Agricultural lands, **NORTH**- Agricultural lands, **SOUTH** – Agricultural lands and the GPS Co-Ordinates are **Latitude:** 14° 54'36.5"N, **Longitude:** 78 °01'34.3"E.

- The Penna River is flowing at a distance of 450 Mtrs in North –Eastern direction from the STP-1. The Google Map depicting the location of the STP -1, Penna River, nearby habitations, etc., is detailed as follows:
- The Penna River is flowing at a distance of 450 Mtrs in North-Eastern direction from the STP-1. The Google Map depicting the location of the STP 1, Penna River, nearby habitations, etc., is as follows:



- The method of treatment of domestic wastewater in STP-1 is of waste stabilization pond technology (Oxidation Pond) and the treatment process involves screening followed by pumping into Oxidation Ponds. The Technical details of the STP-1 are --i) Wet well cum Pump House of size 13.86 X 8.96 X 8.50 Mtrs, ii) Inlet chamber of size 1.50 X 1.50 X 4.06 Mtrs, iii) 2 Nos of Anaerobic ponds of size 72.0 X 9.5 X 3.5 Mtrs iv) 2 No. of Facultative ponds of size 110 X 77 X 2 Mtrs v) 4 Nos. of Maturation ponds of size 50 x 31 x 2 Mtrs and vi) outlet chamber of size 1.5 X 1.5 x 1.10 Mtrs. The layout plan of 8 MLD STP-1 is enclosed separately as **ANNEXURE-5**.
- After treatment in STP, the treated domestic wastewater is being discharged into the Vanka which is ultimately joining the Penna River in the downstream side at about 1 Km away from the outlet of the STP. However, during the inspections, it was observed that the Farmers

abutting the vanka are utilizing the treated domestic wastewater for cultivation in their agricultural lands.

- Sri J.C. Prabhakar Reddy, Chairperson, Tadipatri Municipal Council, Tadipatri in his representation informed that due to lack of maintenance of STP — 1 the pipe were damaged and contractor diverted the water into Penna River to repair the pipes and he could not continue to the repair works due to the obstruction by the Hon'ble MLA, Tadipatri. He requested the Hon'ble NGT to involve into the matter and resume the repair work as soon as possible.

- As per the Joint Inspection report, the underground drainage system from the Tadipatri Town connected to STP — 1 was damaged in May, 2022 at 2 Nos. of places viz., i) From Manhole No. 1 to Manhole No. 2 (of length 60 Mtrs), ii) From Manhole No. 4 to Manhole No.5 (of length 16 Mtrs) in May, 2022.

- The Municipal Commissioner, Tadipatri had invited tender to repair the damaged portion of the underground pipeline for a length of 76 Mtrs in June, 2022 and the work was completed in the month of July, 2022. The STP -1 was put into operation on 13.08.2022 after removal of the slit in the ponds of STP.The logbook of the STP is submitted as **Annexure 6**.

- During this period from 08.05.2022 to 12.08.2022, the Tadipatri Municipality diverted the flow from pipeline to Penna River near Shivalayam Temple to execute the repair works of the damaged pipelines. After completion of the repair works, the Tadipatri Municipality has taken the Sewage from the Pipe Line into the STP —1 for treatment and disposal. The Photographs of the water discharged to the River Penna during the repair work and present status is as follows:

<p>Photograph of Sewage Pumping near Shivalayam Temple on the bank of Penna River during the execution of the repair of pipeline in May, 2022.</p>	<p>Present status near Shivalayam Temple on the bank of Penna River (on 20.01.2023) indicating no discharge of sewage into river.</p>
	

➤ During the inspection, it was observed that the STP — 1 is having 2 parallel treatment lines having Anaerobic Pond, Facultative Pond, Maturation pond, and of which, the Municipality is operating only 1 No. of treatment line for treatment of the domestic wastewater. The other line was under maintenance for the removal of the slit in the ponds.

➤As the treatment line — 2 of STP was not in operation, the retention time of the domestic wastewater in the ponds was reduced and thereby affecting the efficiency of the treatment to achieve the discharge standard of Biological-Oxygen Demand (BOD) - 30 mg/1 as stipulated by MoEF & CC, GoI vide G.S.R. 1265 (E) dt. 13.10.2017.

➤ During the inspection, the Joint Committee collected samples of the Borewell near Shivalayam and also near the STP — 1 (at about 10 mtrs away from the STP) to verify the contamination of the groundwater in the area. As per the analysis report, the Borewell samples are meeting the acceptable limits for drinking water for parameters pH, Total Dissolved Solids (TDS), Fluorides (as F⁻), Chlorides (as Cl⁻), Nitrates (as NO₃⁻), Sulphates (as SO₄²⁻), Total Iron as Fe and permissible limits for the parameters for drinking water for the parameter Total alkalinity (as CaCO₃) and Total Hardness (as CaCO₃) as stipulated by drinking water standards by IS (10500- 2012), which clearly indicates that there is no contamination of the Ground water in the area. The copies of the analysis reports are submitted as **Annexure — 7**.

➤ The Joint Committee have collected samples of **Inlet** of STP from pump house and also **outlet** of STP before discharge into Vanka for analysis purpose. As per the analysis report, the outlet of STP is having pH — 6.9 (as against the standard of 6.5-9.0), BOD — 47 mg/l (as against the standard of 30 mg/l), TSS — 29 (as against the standard of 100 mg/l) and Fecal. Coliform (FC) — 2420 MPN/100 ml (as against the standard of 1000 MPN/100 ml). A copy of the analysis report is submitted as **Annexure-8**.

Conclusion of the Joint Committee:

➤ The discharge of Sewage by Tadipatri Municipality into River Penna was during the period from 08.05.2022 to 12.08.2022 i.e., during the execution of repair works of the Pipeline for a length of 76 Mtrs near pump house of the STP. The STP was put into operation on 13.08.2022 and since then the Municipality is operating the STP regularly.

➤ At present, there is no discharge of domestic sewage into the Penna River and Tadipatri Municipality is treating the domestic wastewater generated from the Zone —1 & 3 of Town in the STP - 1.

➤ There is no contamination of Borewells in the surroundings of STP-1 of Tadipatri Municipality.

➤ The Tadipatri Municipality shall immediately carry out repair / de-siltation of the ponds of treatment line - 2 of STP and shall put the ponds into operation to achieve the BOD standard of 30 mg/l.

➤ The Tadipatri Municipality shall upgrade the existing STP with Chlorination, etc., to achieve discharge standards stipulated by MoEF & CC, GoI vide G.S.R. No.1265 (E), dated 13.05.2017.

In this connection, it is submitted that, in pursuance to the orders of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 04.01.2023 passed in O.A.No.768/2022, regarding obstructing Sewage treatment Plant restoration works, a Joint Committee comprising the Rev. Divl. Officer, Ananthapuramu, Superintending Engineer, RWS & S, Ananthapuramu, Environment Engineer, APPCB, Ananthapuramu, Tahsildar, Tadipatri and the

Municipal Commissioner, Tadipatri is constituted vide Progs. Rc.DT(LC)148/2023 dated 12.01.2023, with directions to the Committee Members to conduct JOINT INSPECTION and verify specifically if any violation in maintenance of STP and discharge of sewage in River Penna is found, so as to enable to take up appropriate remedial action in accordance with law.

Accordingly, all the Members of the Joint Committee have personally inspected the Sewage Treatment Plant of Tadipatri Municipality at CPI Colony, Nandyala Road, Gannevaripalli, Tadipatri and its surrounding area **on 20.01.2023** and submitted the Joint Inspection report in detail, which reveals that from the period 08.05.2022 to 12.08.2022, the Tadipatri Municipality diverted the flow from pipeline to Penna River near Shivalayam Temple to execute the repair works of the damaged pipelines. After completion of the repair works, the Tadipatri Municipality has taken the Sewage from the Pipe Line into the STP —1 for treatment and disposal. During the course of inspection, the Joint Committee had collected the samples of the Borewell near Shivalayam and also near the STP-1 (Which is located around 10 mts. Away from the STP) to verify the contamination of the groundwater in the area and as per the Analysis report there is no contamination of the Ground water in the area. But, as per the samples of Inlet of STP from pump house and also outlet of STP before discharge into Vanka, the Analysis report reveals that the outlet of STP is having pH — 6.9 (as against the standard of 6.5-9.0), BOD — 47 mg/1 (as against the standard of 30 mg/l), TSS — 29 (as against the standard of 100 mg/1) and Fecal Coliform (FC) — 2420 MPN/100 ml (as against the standard of 1000 MPN/100 ml).

It is further submitted that Sri J.C. Prabhakar Reddy, Chairperson, Tadipatri Municipal Council, Tadipatri has made representation **on 11.06.2022** to the Hon'ble National Green Tribunal, Principal Bench, New Delhi. And as per the **Joint Committee Inspection report dated 20.01.2023**, at present there is no discharge of domestic sewage into the Penna River and Tadipatri Municipality is treating the domestic wastewater generated from the Zone —1 & 3 of Town in the STP - 1 and there is no contamination of Borewells in the surroundings of STP-1 of Tadipatri Municipality.

It is also submitted that as opined by the Joint Committee, the Tadipatri Municipality shall immediately carryout repair / de-siltation of the ponds of treatment line - 2 of STP and shall put the ponds into operation to achieve the BOD standard of 30 mg/l. and also the Tadipatri Municipality shall upgrade the existing STP with Chlorination, etc., to achieve discharge standards stipulated by MoEF & CC, GoI vide G.S.R. No.1265 (E), dated 13.05.2017.

In view of the facts and circumstances as detailed above and also taking due consideration of the Joint Inspection report of the Committee, it is submitted that **there is no violation in maintenance of STP and discharge of sewage in river Penna**. But, as concluded by the Joint Committee, the Municipal Commissioner, Tadipatri Municipality, Ananthapuramu District is already directed to take appropriate remedial action immediately, in accordance with law, within two months, to carry out repair/desiltation of the ponds of treatment line 2 of STP, in order to achieve the BOD standard of 30 mg/1 and also for necessary action to upgrade the existing STP with Chlorination etc., to achieve discharge standards stipulated by MoEF & CC, GoI vide G.S.R. No.1265 (E), dated 13.05.2017 and to report compliance.

The Copy of Joint Inspection Report along with its enclosures are submitted herewith for favour of kind information.

Yours faithfully,

Collector & District Magistrate,
Ananthapuramu

447267/2023/DT((LC)(MAGL)-MAGLSC-COLL-ATP

From

Sri G.R.Madhusudhan, B.Tech.,
Revenue Divisional Officer,
Ananthapuramu.

To

The District Collector,
Ananthapuramu

Rc.No.D2(C)/79/2023,dt. 27 .01.2023

Madam,

Sub

Hon'ble National Green Tribunal – Principal Bench, New Delhi – Sri J.C.Prabhakar Reddy, Ex-M.L.A., & Chairman, Tadipathri Municipality filed an O.A.No.768/2022 regarding obstructing Sewage treatment Plant restoration works and polluting of drinking water – Orders passed on 04.01.2023 – Constitution of Joint Committee to verify violation in the maintenance of STP and discharge of sewage in River Penna – Joint Inspection – Report – Called for – Submitted - Regarding.

- Ref:- 1. Proceedings of the District Collector, Ananthapuramu Rc.No.DT (LC)/148/2023, dt.12.01.2023 .
2. This office Rc.No.D2(C)/79/2023,dt.18.01.2023.

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Kind attention is invited to the references cited.

It is submitted that in the reference 1st cited., the District Collector, Ananthapuramu was informed that the Hon'ble National Green Tribunal, Principal Bench, New Delhi passed orders on 04.01.2023 in O.A.No.768/2022 that the matter may be examined by a Joint Committee comprising State PCB and District Magistrate, Ananthapuramu.

Accordingly, Joint Committee has been constituted comprising with the following officials (i) Revenue Divisional Officer, Ananthapuramu, (ii) Superintendent Engineer, RWS, Ananthapuramu (iii) Executive Engineer, Public Health, Ananthapuramu (iv) Executive Engineer, Pollution Control Board, Ananthapuramu (v) Tahsildar, Tadipathri and (vi) Municipal Commissioner, Tadipathri with a direction to conduct a Joint Inspection and submit a report specifically if any violation in maintenance of STP and discharge of sewage in River Penna is found, so as to enable to take up appropriate remedial action in accordance with law.

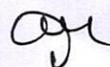
In this connection., I have addressed a letter to the above officials to attend for joint inspection on 20.01.2023 at 10.00 A.M. at Tadipathri mandal vide reference 2nd cited.

Accordingly, I along with the officials jointly inspected on 20.01.2023. The report of joint inspection is submitted in a separate sheet for favour of kind perusal and necessary action.

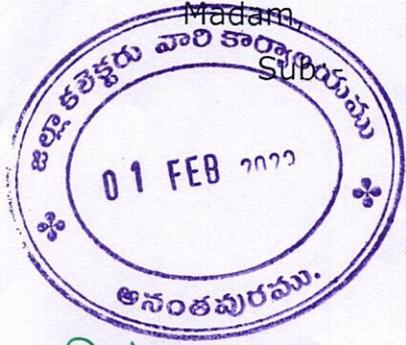
Yours faithfully,


Revenue Divisional Officer,
Ananthapuramu.

Copy to Tahsildar, Tadipathri for information.
Copy to file.







D7LL

Supdt (Engg)

1/2/31

JOINT INSPECTION REPORT SUBMITTED TO THE DISTRICT COLLECTOR, ANANTHAPURAMU ON THE ORDERS OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), PRINCIPAL BENCH (PB), DATED 04.01.2023 IN ORIGINAL APPLICATION NO.768 OF 2022 (PB)

Officers Attended:-

1. Revenue Divisional Officer, Ananthapuramu
2. The Superintending Engineer, RWS, Ananthapuramu
3. The Executive Engineer, Public Health, Ananthapuramu
4. The Environmental Engineer, APPCB, RO, Ananthapuramu
5. Municipal Commissioner, Tadipatri
6. Tahsildar, Tadipatri

Sub: Orders of the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), dated 04.01.2023 in Original Application No.768 of 2022 (PB) – Report of the Joint Committee constituted to verify violation in the maintenance of STP and discharge of sewage in River Penna – Submitted – Reg.

Ref:

1. Application Number 768 of 2022 filed Sri J.C. Prabhakar Reddy, Chairperson and Ex-MLA, Tadipatri Municipal Council, Tadipatri.
2. Orders of the Hon'ble National Green Tribunal (PB), New Delhi dated 04.01.2023.
3. Proceedings of the Collector & District Magistrate, Ananthapuramu dated 12.01.2023.
4. Proceedings of the Revenue Divisional Officer, Ananthapuramu dated 18.01.2023.
5. Inspection of the STP and the surrounding area by the Joint Committee on 20.01.2023.

* * * *

- 1) It is submitted that Sri J.C. Prabhakar Reddy, Ex-MLA and Chairperson, Tadipatri Municipal Council, Tadipatri has submitted representation to the Hon'ble NGT (PB), New Delhi on 11.06.2022 stating that "there exists a Sewage Treatment Plant (STP) which is not being properly maintained and there is some breakage/damage to the pipes of STP. On

account thereof, the sewage is running outside. No repair has been made and instead the person responsible for the management of STP is allowing sewage to be discharged in River Penna.” The Hon’ble NGT has taken the representation of the Chairperson, Tadipatri Municipal Council as O.A. No.768 of 2022. A copy of the representation is herewith submitted as **Annexure – 1**.

- 2) The matter was heard by the Hon’ble NGT (PB) on 04.01.2023 and disposed of the O.A. No.768 of 2022 with certain directions vide Order dated 04.01.2023 and extracted as follows:

“3. In our view, the matter, at the first instance, may be examined by a joint Committee comprising State PCB and District Magistrate, Ananthapuramu and if it finds any violation in maintenance of STP and discharge of sewage in river Penna, appropriate remedial action shall be taken in accordance with law within two months. District Magistrate, Ananthapuramu will be the nodal agency for coordination and compliance. The report may be filed to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If necessary, the Registrar General may place the matter before the Tribunal for appropriate further order.

4. With these directions, the application is disposed of.

5. A copy of this order be forwarded to State PCB and District Magistrate, Anantapuram by e-mail for compliance.” A copy of the Hon’ble NGT Order dated 04.01.2023 is herewith submitted as **Annexure – 2**.

- 3) The Collector & District Magistrate, Ananthapuramu vide proceedings dated 12.01.2023 constituted Joint Committee comprising of i) Environmental Engineer, APPCB, Ananthapuramu, ii) Superintendent Engineer, RWS & S, Ananthapurmau, iii) Executive Engineer, Public Health, Ananthapuramu, iv) Revenue Divisional Officer, Ananthapuramu, v) Tahsildar, Tadipatri, and vi) Municipal Commissioner, Tadipatri to conduct joint inspection to verify specifically if any violation in the maintenance of STP and discharge of sewage in River Penna is found, so as to enable to take up appropriate remedial action in accordance with law. A copy of the Proceedings dated 12.01.2023 is herewith submitted as **Annexure – 3**.

4) The Revenue Divisional Officer, Ananthapuramu vide Letter dated 18.01.2023 requested the above officers to attend the Joint Inspection to enquire the matter on 20.01.2023 at Tadipatri. A copy of the Letter is herewith attached as **Annexure – 4**.

5) As per the instructions, the Joint Committee comprising of i) Sri G.R. Madhusudhan, Revenue Divisional Officer, Ananthapuramu, ii) Sri **Ehsan** Basha, Superintendent Engineer, RWS & S, Ananthapuramu, iii) Sri Sathish Reddy, Executive Engineer, Public Health, Ananthapuramu, iv) Sri MBS Shankara Rao, Environmental Engineer, APPCB, Ananthapuramu, v) Sri C. Munivelu, Tahsildar, Tadipatri, and vi) Sri Bademalki Jabbar Maih, Municipal Commissioner, Tadipatri Municipality inspected the Sewage Treatment Plant of Tadipatri Municipality at CPI Colony, Nandyala Road, Gannevaripalli, Tadipatri and its surrounding area on 20.01.2023. The details of the observations of the committee are as follows:

- Tadipatri Municipality is a Special Grade Municipality located on the right bank of River Penna with a population of 1,32,000 members having an extent of 7.49 Sq.Kms. The Tadipatri Municipality is providing water supply of about 16.2 MLD to the entire Town and is having underground drainage system for the entire Town having 3 Nos.of Zones connected to 2 Nos. of Sewage Treatment Plants for the treatment of the entire domestic wastewater generated from the Town.
- The Underground drainage system of Zone - 1 & Zone - 3 of the Town are being connected to the STP-1 of capacity 8.0 MLD at CPI Colony, Nandyala Road, Gannevaripalli, Tadipatri and the underground drainage system Zone - 2 is being connected to the STP-2 of capacity 3.5 MLD at Gannevaripalli Colony, Tadipatri.
- The Tadipatri Municipality constructed and commissioned the STP - 1 and STP -2 in the Year 2010 and is regularly operating the same for the treatment of the Domestic wastewater generated from the Town.
- The STP-1 is about 5 Kms away from the Town and the Sewage from the Town is flowing by gravity to the STP - 1 at CPI Colony, Nandyala Road, Gannevaripalli, Tadipatri. The STP- 1 is surrounded by **East:** Agricultural Lands; **West:** Agricultural lands; **North:**

Agricultural Lands; **South:** Agricultural lands and the GPS Co-Ordinates are **Latitude:** 14°54'36.5"N, **Longitude:** 78°01'34.3"E.

- The Penna River is flowing at a distance of 450 Mtrs in North-Eastern direction from the STP-1. The Google Map depicting the location of the STP - 1, Penna River, nearby habitations, etc., is as follows:



- The method of treatment of domestic wastewater in STP – 1 is of waste stabilization pond technology (Oxidation Pond) and the treatment process involves screening followed by pumping into Oxidation Ponds. The technical details of the STP – 1 are i) Wet well cum Pump House of size 13.86x8.96x8.50 Mtrs, ii) Inlet chamber of size 1.50x1.50x4.06 Mtrs, iii) 2 Nos.of Anaerobic ponds of size 72.0 x 9.5 x 3.5 Mtrs; iv) 2 Nos.of Facultative ponds of size 110x77x2 Mtrs v) 4 Nos.of Maturation ponds of size 50x31x2 Mtrs and vi) outlet chamber of size 1.5 x 1.5 x 1.10 Mtrs. The layout plan of 8 MLD STP -1 is herewith submitted as **Annexure – 5**.
- After treatment in STP, the treated domestic wastewater is being discharged into the vanka which is ultimately joining the Penna River in the downstream side at about 1 Km away from the outlet of the STP. However, during the inspection, it was observed that the Farmers abutting the vanka are utilizing the treated domestic wastewater for cultivation in their agricultural lands.
- Sri J.C. Prabhakar Reddy, Chairperson, Tadipatri Municipal Council, Tadipatri in his representation informed that due to lakh of maintenance of STP – 1 the pipe were damaged and contractor

diverted the water into Penna River to repair the pipes and he could not continue to the repair works due to the obstruction by the Hon'ble MLA, Tadipatri. He requested the Hon'ble NGT to involve into the matter and resume the repair work as soon as possible.

- In this connection, it is to submit that the underground drainage system from the Tadipatri Town connected to STP – 1 was damaged in May, 2022 at 2 Nos.of places viz., i) From Manhole No. 1 to Manhole No. 2 (of length 60 Mtrs), ii) From Manhole No. 4 to Manhole No.5 (of length 16 Mtrs) in May, 2022.
- The Municipal Commissioner, Tadipatri invited tender to repair the damaged portion of the underground pipeline for a length of 76 Mtrs in June, 2022 and the work was completed in the month of July, 2022. The STP -1 was put into operation on 13.08.2022 after removal of the slit in the ponds of STP. The logbook of the STP is herewith submitted as **Annexure – 6**.
- During this period from 08.05.2022 to 12.08.2022, the Tadipatri Municipality diverted the flow from pipeline to Penna River near Shivalayam Temple to execute the repair works of the damaged pipelines. After completion of the repair works, the Tadipatri Municipality has taken the Sewage from the Pipe Line into the STP – 1 for treatment and disposal. The Photographs of the water discharged to the River Penna during the repair work and present status is as follows:

Photograph of Sewage Pumping near Shivalayam Temple on the bank of Penna River during the execution of the repair of pipeline in May, 2022.	Present status near Shivalayam Temple on the bank of Penna River (on 20.01.2023) indicating no discharge of sewage into river.
	

- During the inspection, it was observed that the STP – 1 is having 2 parallel treatment lines having Anaerobic Pond, Facultative Pond, Maturation pond, and of which, the Municipality is operating only 1 No. of treatment line for treatment of the domestic wastewater. The

other line was under maintenance for the removal of the slit in the ponds.

- As the treatment line – 2 of STP was not in operation, the retention time of the domestic wastewater in the ponds was reduced and thereby affecting the efficiency of the treatment to achieve the discharge standard of Biological-Oxygen Demand (BOD) - 30 mg/l as stipulated by MoEF&CC, GoI vide G.S.R. 1265(E) dt. 13.10.2017.
- During the inspection, the Joint Committee collected samples of the Borewell near Shivalayam and also near the STP – 1 (at about 10 mtrs away from the STP) to verify the contamination of the groundwater in the area. As per the analysis report, the Borewell samples are meeting the acceptable limits for drinking water for parameters pH, Total Dissolved Solids (TDS), Fluorides (as F⁻), Chlorides (as Cl⁻), Nitrates (as NO₃⁻), Sulphates (as SO₄²⁻), Total Iron as Fe and permissible limits for the parameters for drinking water for the parameter Total alkalinity (as CaCO₃) and Total Hardness (as CaCO₃) as stipulated by drinking water standards by IS(10500-2012), which clearly indicates that there is no contamination of the Ground water in the area. The copies of the analysis reports are herewith submitted as **Annexure – 7**.
- The Joint Committee have collected samples of Inlet of STP from pump house and also outlet of STP before discharge into vanka for analysis purpose. As per the analysis report, the outlet of STP is having pH – 6.9 (as against the standard of 6.5-9.0), BOD – 47 mg/l (as against the standard of 30 mg/l), TSS – 29 (as against the standard of 100 mg/l) and Fecal Coliform (FC) – 2420 MPN/100 ml (as against the standard of 1000 MPN/100 ml). A copy of the analysis report is herewith submitted as **Annexure-8**.

6) Conclusion of the Joint Committee:

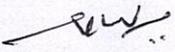
- The discharge of Sewage by Tadipatri Municipality into River Penna was during the period from 08.05.2022 to 12.08.2022 i.e., during the execution of repair works of the Pipeline for a length of 76 Mtrs near

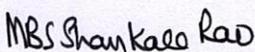
447267/2023/DT((LC)(MAGL)-MAGLSC-COLL-ATP

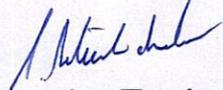
pump house of the STP. The STP was put into operation on 13.08.2022 and since then the Municipality is operating the STP regularly.

- At present, there is no discharge of domestic sewage into the Penna River and Tadipatri Municipality is treating the domestic wastewater generated from the Zone – 1 & 3 of Town in the STP - 1.
- There is no contamination of Borewells in the surroundings of STP – 1 of Tadipatri Municipality.
- The Tadipatri Municipality shall immediately carryout repair / desiltation of the ponds of treatment line - 2 of STP and shall put the ponds into operation to achieve the BOD standard of 30 mg/l.
- The Tadipatri Municipality shall upgrade the existing STP with Chlorination, etc., to achieve discharge standards stipulated by MoEF & CC, GoI vide G.S.R. No.1265 (E), dated 13.05.2017.

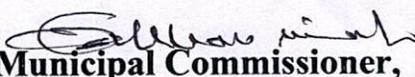

**Revenue Divisional Officer,
 Ananthapuramu**


**Superintendent Engineer,
 RWS, Ananthapuramu**


**Environmental Engineer,
 APPCB, RO, Ananthapuramu**


**Executive Engineer,
 Public Health,
 Ananthapuramu**


**Tahsildar,
 Tadipatri, Ananthapuramu
 District**


**Municipal Commissioner,
 Tadipatri Municipality,
 Ananthapuramu District**

Email

Public Grievance

Fwd: Obstructing Sewage treatment plant restoration works and polluting drinking water

From : Administrative Section <admn.ngt@nic.in>
Subject : Fwd: Obstructing Sewage treatment plant restoration works and polluting drinking water
To : Public Grievance <publicgrievance-ngt@gov.in>

Mon, Jun 13, 2022 10:21 AM

1 attachment

From: "jcpr tdp" <jcpr.tdp@gmail.com>
To: "Registrar General" <rg.ngt@nic.in>, "Administrative Section" <admn.ngt@nic.in>
Sent: Saturday, June 11, 2022 3:09:44 PM
Subject: Obstructing Sewage treatment plant restoration works and polluting drinking water

good morning sir please find enclosed attachment

--

Regards,

Administrative Section,
National Green Tribunal,
Principal Bench,
Faridkot House,
Copernicus Marg,
New Delhi-110001



NGT.pdf
290 KB

DY NO. 1135/LP/2022
14/06/2022

J.C. Prabhakar ReddyCHAIRPERSON & Ex-MLA
TADIPATRI MUNICIPAL COUNCIL,
TADIPATRI - 515 411

Cell No : 7816052509

Mail: jcpr.tdp@gmail.com

Date: 11-06-2022

To

National Green Tribunal

Sub : Obstructing Sewage treatment plant restoration works

Sir,

Tadipatri is one of the fast growing municipality in Anantapuram district, Andhra Pradesh. It has won several awards for its cleanliness and greenery. Our Tadipatri municipality has underground drainage system in entire municipal region. We built 2 sewage treatment plants to filter drainage water coming from underground drainage. Due to lack of maintenance the STP1 pipes got damaged, and appropriate contractor diverted the drainage water into Penna river to repair STP1, but he didn't continue the restoration work. The PENNA River is major water resource to Tadipatri municipal area consisting of 13 water bores to supply water to Tadipatri town people. Due to damage of pipes at STP 1 contractor diverted drain into this river that created a little mud pond, cause of this pond water sinking into the earth and polluting drinking water which use to be supplied to public. Regarding this as municipal chairman I initiated restoring work at STP1 with his own funds for sake people wellness. Local MLA was unable to digest the situation as we will get the credit from people and he will lose faith in people, so attacked the workers and councillor who working and supervising there at STP1 and obstructed the work. Present work has stopped with the MLA followers attack, if the work would not complete people will face severe health issue. I'm requesting you to get involved into the matter and resume the work as soon as possible for sake of Tadipatri public

Thanking you

Regards

J.C. PRABHAKAR EDDY

Item No. 7

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 768/2022

J. C. Prabhakar Reddy

Applicant

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 04.01.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by e-mail

ORDER

1. This original application under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on a letter petition dated 11.06.2022 received from Shri Prabhakar Reddy, ex-MLA, Tadipatri Municipal Council, Tadipatri, Andhra Pradesh.

2. The grievance is that there exist a STP which is not being properly maintained and there is some breakage/damage to the pipes of STP. On account thereof, the sewage is running outside. No repair has been made and instead the person responsible for management of STP is allowing sewage to be discharged in river Penna.

3. In our view, the matter, at the first instance, may be examined by a joint Committee comprising State PCB and District Magistrate, Anantapuram and if it finds any violation in maintenance of STP and discharge of sewage in river Penna, appropriate remedial action shall be taken in accordance with law within two months. District Magistrate, Anantapuram will be the nodal agency for coordination and compliance. The report may be filed to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If necessary, the Registrar General may place the matter before the Tribunal for appropriate further order.

4. With these directions, the application is disposed of.

5. A copy of this order be forwarded to State PCB and District Magistrate, Anantapuram by e-mail for compliance.

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

January 04, 2023
Original Application No. 768/2022
SN

GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT

Rc.No.DT(LC) 148/2023

Collectorate, Ananthapuramu

Dated: .01.2023.

PROCEEDINGS

Sub:- National Green Tribunal – Principal Bench, New Delhi –
O.A.No.768/2022 – Filed by Sir J.C.Prabhakar Reddy, ex –MLA,
Tadipatri Municipality, Andhra Pradesh – Regarding Obstructing
Sewage treatment plant restoration works and polluting of drinking
water – Orders passed on 04.01.2023 – **Constitution of Joint
Committee** – Orders Issued – Regarding.

Read:- Orders passed by National Green Tribunal, Principal Bench, New
Delhi in OA.No.768/2022 , Dated: 04.01.2023.

& & &

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide
reference read above, has passed orders on 04.01.2023, in O.A.No.768/2022 as
follows:

ORDER:

"1. This original application under Section 14 and 15 of National
Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has
been registered on a letter petition dated.11.06.2022 received from Shri
Prabhakar Reddy, ex-MLA, Tadipatri Muncipal Council, Tadipatri, Andhra
Pradesh.

2. The grievance is that, there exist a STP which is not being
properly maintained and there is some breakage/damage to the pipes of
STP. On account thereof, the sewage is running outside. No repair has
been made and instead the person responsible for management of STP is
allowing sewage to be discharged in river Penna.

3. In our view, the matter, at the first instance, may be examined
by a joint Committee comprising State PCB and District Magistrate,
Ananthapuramu and if it finds any violation in maintenance of STP and
discharge of sewage in river Penna, appropriate remedial action shall be
taken in accordance with law within two months. District Magistrate,

Ananthapuramu will be the nodal agency for coordination and compliance. The report may be filed to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If necessary, the Registrar General may place the matter before the Tribunal for appropriate further order.

4. With these directions, the application is disposed of.

5. A copy of this order be forwarded to State PCB and District Magistrate, Ananthapuramu by e-mail for compliance.”

On perusal of the petition dated **11.06.2022**, filed by Sri J.C.Prabhakar Reddy, Chairperson & ex- MLA, Tadipatri, it is revealed that in the petition, it is contended that the Tadipatri Municipality has underground drainage system in the entire Municipal region. And that they had built 2 sewage treatment plants to filter drainage water coming from underground drainage. Due to lack of maintenance of the STP1 pipes got damaged and appropriate contractor diverted the water into Penna River to repair STPI, but he didn't continue the restoration work. The Penna River is major water resource to Tadipatri Municipal area consisting of 13 water bores to supply water to Tadipatri town people. But due to damage of pipes at STP-I contractor diverted drain into the river that created a little mud pond, cause of this pond water sinking into the earth and polluting drinking water, which is supplied to public. Hence, as Municipal Chairman, he had initiated restoring work at STP I, with his own funds for sake of people welfare. But, he got protest from the Local MLA and the followers of the Local MLA attacked the workers and councilor who were working and supervising at STP -I and obstructed the work. And that, presently the work is stopped and if the work is not completed, the people will face severe health issues. Finally, Sri J.C.Prabhakar Reddy, Chairperson & ex- MLA, Tadipatri has requested the Hon'ble National Green Tribunal, New Delhi to get involved into the matter and resume the work as soon as possible for the sake for Tadipatri Public.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi in orders dated 04.01.2023, has ordered that **the matter may be examined by a Joint Committee comprising State PCB and District Magistrate, Ananthapuramu and if it finds any violation in maintenance of STP and**

discharge of sewage in river Penna, appropriate remedial action shall be taken in accordance with law within two months. District Magistrate, Ananthapuramu will be the nodal agency for coordination and compliance. The report may be filed to the Registrar General of this Tribunal by e-mail

Therefore, in pursuance to the orders of the Hon'ble National Green Tribunal, New Delhi, it is hereby ordered for constitution of a **Joint Committee**, comprising the following officials:

- i) Executive Engineer, Pollution Control Board, Ananthapuramu
- ii) Superintendent Engineer, RWS & S, Ananthapuramu
- iii) Executive Engineer, Public Health, Ananthapuramu
- iv) Revenue Divisional Officer, Ananthapuramu
- v) Tahsildar, Tadipatri
- iv) Municipal Commissioner, Tadipatri.

The above Members of the Committee are hereby directed to conduct **JOINT INSPECTION** and verify specifically if any violation in maintenance of STP and discharge of sewage in River Penna is found, so as to enable to take up appropriate remedial action in accordance with law.

The Joint Inspection report should be submitted within 10 (ten) days to the Nodal Agency i.e District Magistrate, Ananthapuramu.

This should be treated as specially urgent, as compliance report has to be submitted to the Hon'ble National Green Tribunal after verification of the Committee Joint inspection report.

(Issued under the Note orders of the Collector & District Magistrate, Ananthapuramu)

For Collector & District Magistrate,
Ananthapuramu

To,
All the above Committee Members.
Copy to CC to Collector/Joint Collector, Ananthapuramu for information

Signed by B Gayathridevi
Date: 12-01-2023 19:15:08
Reason: Approved

Sri G.R.Madhusudhan, B.Tech.,
Revenue Divisional Officer,
Ananthapuramu.

To

1. Superintendent Engineer, RWS,
Ananthapuramu.
2. Executive Engineer, Public Health,
Ananthapuramu.
3. Executive Engineer, Pollution Control Board,
Ananthapuramu.
4. Tahsildar, Tadipathri.
5. Municipal Commissioner, Tadipathri

Rc.No.D2(C)/79/2023,dt.18.01.2023

Sir,

Sub:- Hon'ble National Green Tribunal - Principal Bench, New Delhi - Sri J.C.Prabhakar Reddy, Ex-M.L.A., & Chairman, Tadipathri Municipality filed an O.A.No.768/2022 regarding obstructing Sewage treatment Plant restoration works and polluting of drinking water - Orders passed on 04.01.2023 - Constitution of Joint Committee - Regarding.

Ref:- Proceedings of the District Collector, Ananthapuramu Rc.No.DT (LC)/148/2023, dt.12.01.2023

I invite attention to the reference cited., wherein, the District Collector, Ananthapuramu has informed that the Hon'ble National Green Tribunal, Principal Bench, New Delhi passed orders on 04.01.2023 in O.A.No.768/2022 that the matter may be examined by a Joint Committee comprising State PCB and District Magistrate, Ananthapuramu and if it finds any violation in maintenance of STP an discharge of sewage in river Penna, appropriate remedial action shall be taken in accordance with law within two months. District Magistrate, Ananthapuramu will be the nodal agency for coordination and compliance. The report may be filed to the Registrar General of this Tribunal by e-mail.

In the connection., the District Collector, Ananthapuramu has ordered for constitution of a Joint Committee comprising with the following officials with a direction to conduct Joint Inspection and verify specifically if any violation in maintenance of STP and discharge of sewage in River Penna is found, so as to enable to take up appropriate remedial action in accordance with law.

- (i) Revenue Divisional Officer, Ananthapuramu
- (ii) Superintendent Engineer, RWS, Ananthapuramu.
- (iii) Executive Engineer, Public Health, Ananthapuramu.
- (iv) Executive Engineer, Pollution Control Board, Ananthapuramu
- (v) Tahsildar, Tadipathri
- (vi) Municipal Commissioner, Tadipathri

In view of the above, I request the above officers to attend the joint inspection to enquire on 20.01.2023 i.e. Friday at 10.00 A.M. at Tadipathri mandal along with relevant information without fail.

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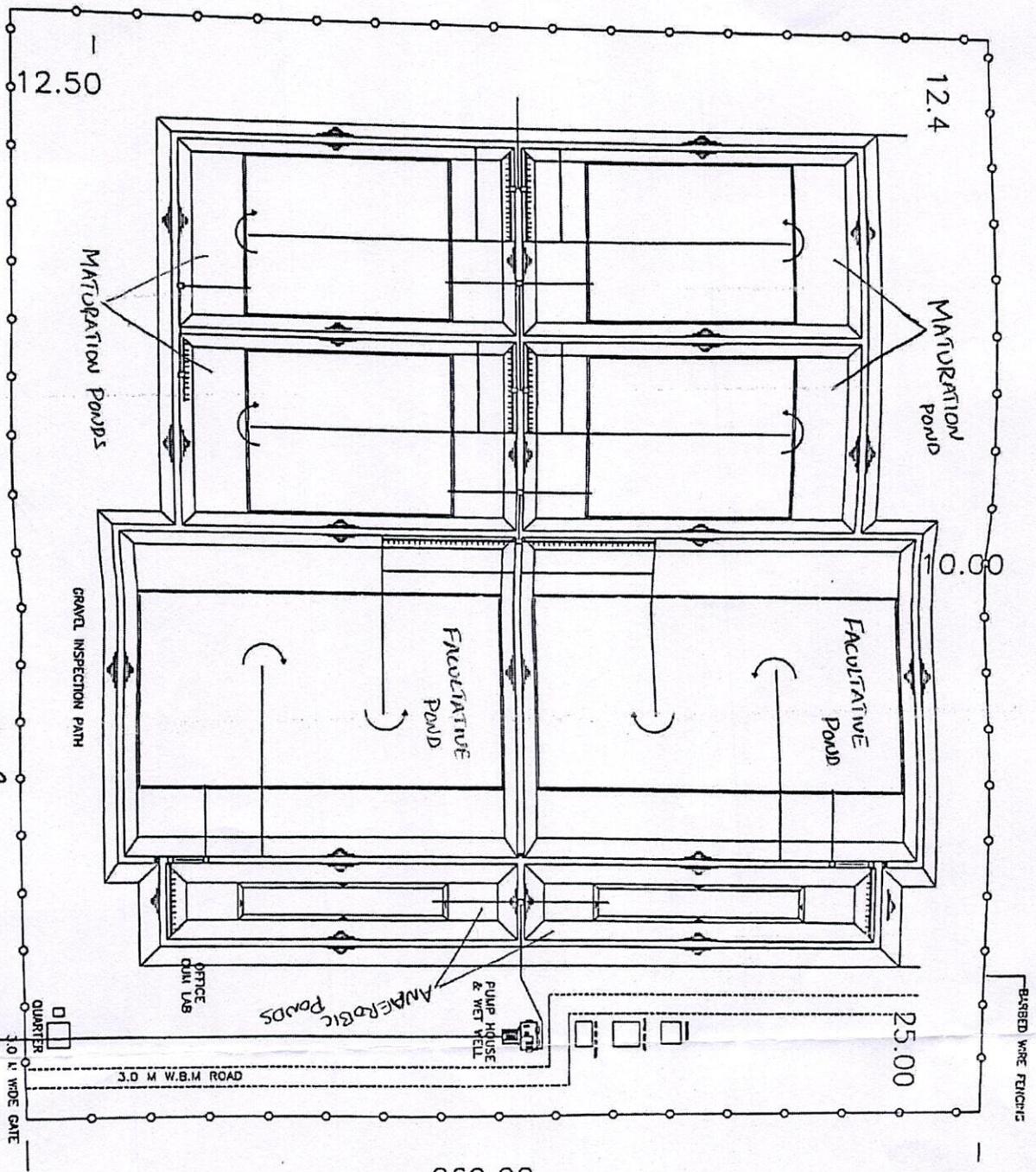
Yours faithfully,
Sd/- G.R.Madhusudhan,
Revenue Divisional Officer,
Ananthapuramu.

[Signature]
Divisional Administrative Officer

Copy submitted to the District Collector, Ananthapuramu for information.
Copy to file.

254.00

ANNEXURE - 5



LAYOUT PLAN OF 8.0 MLD STP ZONE

Assistant Executive Engineer
Public Health, Tadaahli

Deputy Executive Engineer
Public Health, ANANTAPUR.



Government of Andhra Pradesh
IWQM Water Testing Laboratory
O/o The Executive Engineer
Rural Water Supply & Sanitation Department
Anantapur District .

TEST REPORT ON CHEMICAL ANALYSIS OF WATER(DRINKING)
General physical Chemical Parameters and Bacteriological Analysis

Name and address : Tadipatri municipality - STP-1 Area, Borewater

Test Report ID No : 424

Description of the test items:

Date of Collection :

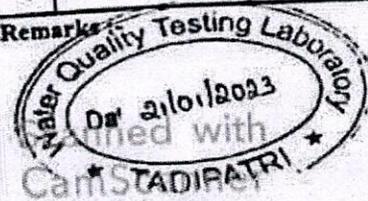
Date of Receipt : 20/01/2023

Date of Analysis : 20/01/2023

Date of Issue : 21/01/2023

SLNo	Physico-Chemical Parameters	Units	Bore water before filtration	Bore water after filtration	VMC tap water	Water at Delivery point	As per IS (10500 - 2012)	
							Requirement (Acceptable Limit)	Permissible Limit (in the absence of alternative source)
1	Colour	Co-Pt		-			1.0	5.0
2	Turbidity	NTU		-			6.5-8.5	No relaxation
3	pH			6.78			-	-
4	Electrical Conductivity (EC)	micromh/cm		722			500	2000
5	Total Dissolved Solids(TDS)	mg/lit		468.9			200	600
6	Total Alkalinity as CaCO ₃	mg/lit		320			200	600
7	Total Hardness as CaCO ₃	mg/lit		448			75	200
8	Calcium as Ca ⁺⁺	mg/lit		-			30	100
9	Magnesium as Mg ⁺⁺	mg/lit		-			1.0	1.5
10	Flouride as F	mg/lit		0.61			250	1000
11	Chloride as Cl	mg/lit		11.34			45	No relaxation
12	Nitrate as NO ₃ ⁻	mg/lit		0.7			200	400
13	Sulphate as SO ₄ ⁻	mg/lit		21			0.3	1
14	Total Iron as Fe	mg/lit		-N/-				
15	Bacteriological Analysis							
A)	H ₂ S producing Bacteria			-				
B)	MPN of Coliforms bacteria	100 ml		-				
C)	MPN of E.coli	100 ml		-				

Remarks:



D. Sumanth
Chemist 21/01/2023

Water Quality Testing Laboratory
RWS & S Sub-Division, Tadipatri



Government of Andhra Pradesh
IWQM Water Testing Laboratory
O/o The Executive Engineer
Rural Water Supply & Sanitation Department
Anantapur District .

TEST REPORT ON CHEMICAL ANALYSIS OF WATER(DRINKING)
General physical Chemical Parameters and Bacteriological Analysis

Name and address : Tadipatri municipality - penna river

Test Report ID No : 423

Description of the test items:

Date of Collection :

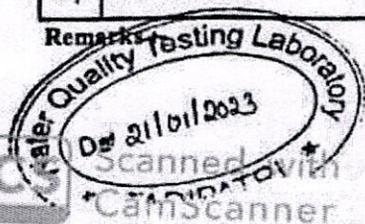
Date of Receipt : 20/01/2023

Date of Analysis : 20/01/2023

Date of Issue : 21/01/2023

Sl.No	Physico-Chemical Parameters	Units	Bore water before filtration	Bore water after filtration	VMC tap water	Water at Delivery point	As per IS (10500 - 2012)	
							Requirement (Acceptable Limit)	Permissible Limit (In the absence of alternative source)
1	Colour	Co-Pl	—					
2	Turbidity	NTU	—				1.0	5.0
3	pH		6.70				6.5-8.5	No relaxation
4	Electrical Conductivity (EC)	micromhos/cm	740				-	-
5	Total Dissolved Solids(TDS)	mg/lit	477.3				500	2000
6	Total Alkalinity as CaCO ₃	mg/lit	280				200	600
7	Total Hardness as CaCO ₃	mg/lit	312				200	600
8	Calcium as Ca ⁺⁺	mg/lit	—				75	200
9	Magnesium as Mg ⁺⁺	mg/lit	—				30	100
10	Flouride as F ⁻	mg/lit	0.41				1.0	1.5
11	Chloride as Cl ⁻	mg/lit	14.8				250	1000
12	Nitrate as NO ₃ ⁻	mg/lit	-Nil-				45	No relaxation
13	Sulphate as SO ₄ ⁻	mg/lit	22				200	400
14	Total Iron as Fe	mg/lit	-Nil-				0.3	1
15	Bacteriological Analysis							
A)	H ₂ S producing Bacteria		—					
B)	MPN of Coliforms bacteria	100 ml	—					
C)	MPN of E.coli	100 ml	—					

Remarks



D. Suresh
Chemist 21/01/2023
Water Quality Testing Laboratory
RWS & S Sub-Division, Tadipatri



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY : KURNOOL
 Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool

ANALYSIS REPORT

FORMAT No./APPCB/ZL/KNL/EM/66

Report No: KNL2301085 to 088

Dated: 24th day of January, 2023

Sample Location : Sewage Treatment Plant,
Tadipatri Municipality, Ananthapuramu District.

Sample code & Source
 KNL2301085 : Inlet of STP-I (8.0 MLD)
 KNL2301086 : Outlet of STP-I (8.0 MLD)

Sample collected by : Analyst (OS), Regional Office, Ananthapuramu
 Sample collected on : 20-01-2023
 Sample received on : 21-01-2023
 Report issued on : 24-01-2023

It is to certify that the aforementioned samples were analyzed from 21-01-2023 to 24-01-2023 and the analysis results are declared as follows:

Sl. No	Parameter	Unit	SAMPLE CODE		Test Method
			Analysis Result		
			085	086	
1	Dissolved Oxygen (DO)	mg/L	----	1.5	APHA (23 rd Edition) 4500 - O C.2017, Page: 4 - 146 to 4-148
2	Total Coliform	MPN/ 100	----	> 2420	MPN method
3	Faecal Coliform	MPN/ 100 ml	-----	> 2420	

Remarks:

1. Results are related to samples as received and tested.
2. This report shall not be reproduced except in full without approval of the laboratory.

Authorized Signatory

M. Bujji Babu
 STATE BOARD ANALYST
 (M. Bujji Babu)

Jr. Scientific Officer & Quality Manager
Zonal Laboratory, Kurnool

Copy to the Environmental Engineer, Regional Office, Ananthapuramu for information.

++ END OF THE REPORT ++

Page 2 of 2



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY : KURNOOL**

Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool

FORMAT No. APFCB/ZL/KNL/IM/09

ANALYSIS REPORT

Report No: KNL2301085 & 086

Dated: 24th day of January, 2023

Sample Location : Sewage Treatment Plant,
Tadipatri Municipality, Ananthapuramu District.

Sample code & Source

KNL2301085 : Inlet of STP-I (8.0 MLD)

KNL2301086 : Outlet of STP-I (8.0 MLD)

Sample collected by : Analyst (OS), Regional Office, Ananthapuramu

Sample collected on : 20-01-2023

Sample received on : 21-01-2023

Report issued on : 24-01-2023

It is to certify that the aforementioned samples were analyzed from 21-01-2023 to 24-01-2023 and the analysis results are declared as follows:

Sl. No	Parameter	Unit	SAMPLE CODE		Test Method
			Analysis Result		
			085	086	
1	pH @ 25°C	--	6.4	6.9	APHA (23 rd Edition) 4500-H+B: 2017, Page. 4-95 to 4-99
2	Total Suspended solids (TSS)	mg/L	76	29	APHA (23 rd Edition) 2540-D: 2017, Page. 2-70 to 2-71
3	Total Dissolved Solids (TDS)	mg/L	1207	1183	APHA (23 rd Edition) 2540-C: 2017, Page. 2-69 to 2-70
4	Chemical Oxygen Demand (COD)	mg/L	614	145	APHA (23 rd Edition) 5220-B: 2017, Page. 5-18 to 5-19
5	Biochemical Oxygen Demand (BOD)3days @ 27°C	mg/L	236	47	IS 3025 (Part 44): 1993 (Reaffirmed 2019)
6	Chloride as Cl ⁻	mg/L	300	250	APHA (23 rd Edition) 4500-Cl B: 2017, Page. 4-75 to 4-76
7	Sulphate as So ₄ ²⁻	mg/L	41	43	APHA (23 rd Edition) 4500-SO4 E:2017Page.4-199to4-200
8	Phosphate as Po ₄ ³⁻	mg/L	5.7	6.2	APHA (23 rd Edition) 4500-P D: 2017, Page. 4-163 to 4-164

Remarks:

1. Results are related to samples as received and tested.
2. This report shall not be reproduced except in full without approval of the laboratory.

Authorized Signatory

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Copy to the Environmental Engineer, Regional Office, Ananthapuramu for information.